
(2018) 08 P&H CK 0057
In the Punjab And Haryana At Chandigarh
Case No : Criminal Appeal -S-158-SB of 2010

Harmesh Kumar alias Meshi and another	APPELLANT
Vs	
State of Punjab	RESPONDENT

Date of Decision : 04-08-2018

Acts Referred:

Indian Penal Code, 1860 — Section 120B, 363, 366, 366A, 365, 376

Citation : (2018) 08 P&H CK 0057

Hon'ble Judges : JAISHREE THAKUR, J

Bench : Single Bench

Advocate : Abhimanyu Kalsy, Amandeep Singh Gill

Final Decision : Disposed off

Judgement

This is a criminal appeal that has been filed against the judgment and order dated 21.11.2009 and 23.11.2009 passed by the Additional Sessions Judge,

Jalandhar, whereby appellants herein i.e. Harmesh Kumar alias Meshi and Sukhwinder Kaur have been convicted and sentenced to undergo rigorous

imprisonment substantively for a period of six years and ten years respectively under Sections 363, 366, 366-A, 365, 376 of Indian Penal Code in case

FIR No.152 dated 20.10.2007, registered under Sections 365, 366-A, 368, 372, 373, 376, 120-B of Indian Penal Code at Police Station Lohian, District

Jalandhar.

Learned counsel appearing on behalf of the respondent-State, on instructions from the Investigating Officer, submits that during the pendency of the

instant appeal, both the appellants have since expired.

Learned counsel appearing on behalf of the appellants states that he has no instructions in the matter.

In view of the above statement made by the State counsel, the appeal in hand is disposed of, as having been abated. However, leaving it open to the legal heirs to agitate the matter should they be so inclined.